

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**CP NO. 212/2018
IN
OA NO. 1899/2016**

New Delhi, this the 31st day of August, 2018

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

1. Nitin Kumar (Applicant No. 11)
Aged about 23 years
S/o Sh. Chander Veer Singh
R/o D-17, St. No. 10, Jagat Puri Extn.
Delhi – 110093.
2. Ashish Kumar (Applicant No. 14)
Aged 26 years
S/o Sh. Balwan Singh
R/o E-64, C/8, E-Block
Phase-V, Aya Nagar Extn.
New Delhi – 110047.
3. Avinash Kumar (Applicant No. 4)
Aged about 24 years
S/o Sh. Nempal Singh
R/o B-91, St. No. 2/5, West Nathu Colony
Shahara, Delhi – 93.

...Petitioners

(By Advocate: Mr. Harsh Rana for Mr. Gaurav Sarawat)

Versus

1. Sh. Amulya Patnaik
Commissioner of Police
PHQ MSO Building
IP Estate, New Delhi.
2. Sh. G.S. Awana
The Deputy Commissioner of Police
(Recruitment Cell) New Police Lines
Kingsway Camp, Delhi.

3. Sh. R.A. Sanjeev
Deputy Commissioner of Police
(Establishment), PHQ MSO Building
IP Estate, New Delhi.
... Contemnors/Respondents

(By Advocate :Ms. Sonika for Mr. Amit Anand)

ORDER (ORAL)

Hon'ble Ms. Nita Chowdhury, Member (A)

On 06.07.2018, learned counsel for respondents had informed that they have filed counter reply and given a copy of the same to the petitioners. Petitioners were given time to file response. On 10.08.2018, it was also noticed that the petitioners have yet to file response. Today also they seek further time but the same is not permitted as they have been given adequate time to file reply, if any. Reply of the respondents is perused. According to the said reply, the recruitment process for some candidates, who have failed to make the grade, was decided by a judgment dated 16.07.2016 in OA No. 1899/2016. In compliance with the said judgment, the DOP&T was required to give guidelines, as directed in the judgment of the Hon'ble High Court dated 27.01.2017. The said guidelines were sent to the respondents and the common judgment dated 16.07.2016

was thereafter implemented. Accordingly, it was found that the petitioners in the writ petition filed before the Hon'ble High Court were found disqualified in the written test. Hence, they were not considered while selecting candidates against the vacancies due to the cancellation of the candidature on the directions of the Hon'ble Court. Accordingly, nothing remains in this CP and the same is closed.

However, it is open to the petitioners to seek their reliefs, in accordance with law, separately, if they are so advised.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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